

MR. SPEAKER : I am getting angry because I have already admitted it. I am getting angry because you are unnecessarily harping over it. He has been a Deputy Speaker : I have said I am agreeable.

PROF. K. K. TEWARY : It is all right then. Please do not lose your temper. We are also Members of Parliament. When you have allowed Prof. Dandavate, we also want to make our submission.

MR. SPEAKER : I have already agreed.

PROF. K. K. TEWARY : Then don't be angry.

MR. SPEAKER : He has been doing something again and again. He has been a former Deputy Speaker. I have agreed to it. I have admitted it. What more you want from me.

PROF. K. K. TEWARY : Please don't be angry.

MR. SPEAKER : I am not angry. I am pained because I have already agreed to it.

PROF. K. K. TEWARY : Sir, whenever we get up you get pained.

MR. SPEAKER : When I am agreeable what are you trying to press upon me ?

SHRI G. G. SWELL : I am not able to follow you. You say you are agreeable. Are you agreeable to a special discussion on the subject ? This is all what I want to know.

MR. SPEAKER : I have said that I will put it before the Business Advisory Committee and decide it. So simple it is. I decided long back.

SHRI G. G. SWELL : I could not follow you because you were so excited.

MR. SPEAKER : I am pained unnecessarily. When I have said that I am agreeable why do you raise the point again and again ?

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Mr. Speaker. Sir, we have given an adjournment motion regarding the closure notice given by Messrs. Burn and Company Ltd.

MR. SPEAKER : There is no question of adjournment motion. I have not allowed it. It is not allowed.

*(Interruptions)***

MR. SPEAKER : I am not allowing it because there is no question of adjournment motion here.

(Interruptions)

MR. SPEAKER : No, no. I do not know.

(Interruptions)

12.11 hrs.

PAPERS LAID ON THE TABLE

[English]

Delhi Development Authority (Removal of objectionable Developments) Amendment Rules, 1985, National Capital Region and Planning Board Rules 1985, Annual Accounts of and Review on the Working of Delhi Development Authority, Delhi for 1983-84 and statement for delay in laying these papers

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : I beg to lay on the Table :

- (1) A copy of the Delhi Development Authority (Removal of Objectionable Developments) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 473 in Gazette of India dated the 11th May, 1985 under section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT-1191/85].

- (2) A copy of the National Capital Region Planning Board Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 473 (E) in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum under section 38 of the National Capital Region Planning Board Act, 1985.

[Placed in Library. See No. LT-1192/85].

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1193/85.]

Annual Report and Review on the Working of National Heavy Engineering Cooperative Limited, New Delhi for 1983-84 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR): On behalf of Shri Buta Singh, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1983-84.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1194/85].

Pulses, Edible Oilseeds and Edible Oils (Storage Central) Amendment Order, 1985

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table a copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1985 (Hindi and English versions) published in Notification No. S.O. 465 (E), in Gazette of India dated the 14th June, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1195/85].

Mines Creche (Amendment) Rules, 1985 and Coal Mines Pithead Bath (Amendment) Rules, 1985

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 61A of the Mines Act, 1952 :

- (1) The Mines Creche (Amendment) Rules, 1985 published in Notification No. G.S.R. 551 in Gazette of India dated the 8th June, 1985.
- (2) The Coal Mines Pithead Bath (Amendment) Rules, 1985 published in Notification No. G.S.R. 634 in Gazette of India dated the 29th June, 1985.

[Placed in Library. See No. LT-1196/85].

Review on the working of and Annual Report of National Film Development Corporation Ltd. Bombay for 1983-84 and statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1983-84.

(ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1197/85].

Review on the working of and Annual Report of Maharashtra Agro-Industries Development Corporation Ltd. Bombay for 1983-84 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1983-84.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-1198/85]

Notifications under Finance Act 1979, Income Tax Act, 1961 and Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

JANARDHAN POOJARY) : I beg to lay on the Table :

(1) A copy of Notification No. G.S.R. 557 (E), (Hindi and English versions) published in Gazette of India dated the 8th July, 1985 together with an explanatory memorandum regarding exemption to delegates and their aides who attended the Ministerial Meeting on Global System of the Trade Preferences held in New Delhi from 22nd July to 26th July, 1985 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

[Placed in Library. See No. LT-1199/85].

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :

(i) The Income-tax (Fourth Amendment) Rules, 1985 published in Notification No. S.O. 529 (E) in Gazette of India dated the 17th July, 1985 together with an explanatory memorandum.

(ii) S.O. 2858 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir Hormusji Nowroji Mody (of Hong Kong) and Lady Manekbai Mody Charity Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(iii) S.O. 2859 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Krishnamurti Foundation India, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(iv) S.O. 2860 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'The Indian National Trust

- for Art and Cultural Heritage' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 2861 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Seva Mandir, Udaipur' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 2862 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir Dorabji Tata Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vii) S.O. 2863 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'People's Action for Development (India) Maharashtra State Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 2864 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Mobile Creches for Working Mothers' Children' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 2865 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Jansetji Tata Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 and 1985-86.
- (x) S.O. 2866 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir Hormusji Nowroji Mody (of Hong Kong) and Lady Manekbai Mody Charity Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1984-85.
- (xi) S.O. 2867 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Society of the Helpers of Mary, Bombay, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88. [Placed in Library. See No. LT-1200/85].
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
- (i) G.S.R. 462 (E) published in Gazette of India dated the 29th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980.
- (ii) The Transfer of Residence (Amendment) Rules, 1985 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum.
- (iii) G.S.R. 528 (E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to spare parts imported by Messrs CMS Limited for maintaining their network of computers and computer systems from basic customs duty in excess of 65 per cent *ad valorem* and the whole of the additional duty of customs.
- (iv) G.S.R. 529(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to spare parts imported by

- Messrs CMS Limited for maintaining their network of computers and computer systems from the basic customs duty in excess of 5 per cent *ad valorem* and complete exemption from additional duty of customs.
- (v) G.S.R. 539 (E) and 540 (E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to Aircrafts engines, accessories and components when imported into India for the purpose of repairs or overhauling from the whole of basic, auxiliary and additional duties of customs leviable thereon.
- (vi) G. S. R. 545 (E) and 546 (E) published in Gazette of India dated the 3rd July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 77-Customs dated the 17th April, 1980 and 13-Customs dated the 9th February, 1981.
- (vii) G. S. R. 564 (E) published in Gazette of India dated the 9th July 1985 together with an explanatory memorandum making certain amendment to Notification No. 216-Customs dated the 2nd August, 1976 so as to include Bullet Proof Protective Vests within the purview of the said notification.
- (viii) G. S. R. 565 (E) published in Gazette of India dated the 9th July together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include other life saving Drugs/Medicines within the purview of the said notification.
- (ix) G. S. R. 571 (E) published in Gazette of India dated the 15th July, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice versa*.
- (x) G. S. R. 575 (E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian Currency or *vice versa*.
- (xi) G. S. R. 590 (E) published in Gazette of India dated the 18th July, 1985 together with an explanatory memorandum containing corrigendum to Notification No. 216/15-Customs G. S. R. 547(E) dated the 3rd July, 1985.
[Placed in Library. See No. LT-1201/85]
- (4) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 423(E) to 432(E) published in Gazette of India dated the 24th Nov. 1985 together with an explanatory memorandum making certain consequential changes in excise duties due to enactment of Finance Bill, 1985.
- (ii) G. S. R. 512 (E) published in Gazette of India dated the 26th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 241/82-CE dated the 1st November, 1982 so as to extend for a further period of three years the concessional rate of excise duty in respect of certain specified thermosetting resins and engineering plastics.
- (iii) G. S. R. 519 (E) published in Gazette of India dated the 28 June, 1985 together with an explanatory memorandum

- extending the validity of Notification No. 288/82-CE dated the 11th December, 1982 up to 31st December, 1985.
- (iv) G. S. R. 521 (E), published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 24/75-CE dated the 1st March, 1975 up to 31st December, 1985.
- (v) G. S. R. 522 (E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum regarding exemption to goods of the description specified in the schedule to the notification from the whole of the duty of excise leviable thereon.
- (vi) G. S. R. 523 (E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 69/84-CE dated the 1st March, 1984.
- (vii) G. S. R. 524 (E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 up to 30th September, 1985.
- (viii) G. S. R. 533(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981 so as to extend the exemption to consumables and spares also along with excisable capital goods, components and raw materials when brought in connection with the manufacture of articles into and undertaking approved by the Board of Approval for 100 percent Export Oriented undertakings.
- (ix) G. S. R. 554 (E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 121/85-CE dated the 8th May, 1985 so as to reduce the weekly rate of compounded levy of excise duty from Rupees 500 to Rupees 250 in respect of each conventional gang saws used in the manufacture of marble slabs.
- (x) G. S. R. 555 (E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 60/85-CE dated the 17th March, 1985 so as to reduce the rate of excise duty from Rupees 10 per sq. meter to Rupees 5 per sq. meter in respect of marble slabs manufactured with the aid of conventional gang saws or converted conventional gang saws.
- (xi) G. S. R. 556 (E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum seeking to invoke the provision of section 11C of the Central Excises and Salt Act, 1944 in regard to the payment of duties of excise on bare copper wires of 2.00 mm (14 SWG) thickness and thicker and bare aluminium wire of 3.25 mm (10 SWG) thickness and thicker which were used in the factory of production for the manufacture of bare copper wires finer than 2.00 mm (14 SWG) and bare aluminium wires finer than 3.25 mm (10 SWG), respectively, during the period commencing on the 30th April, 1983 and ending with 23rd September, 1983 so that the duties of excise shall not be required to be paid during the period aforesaid.

[Placed in Library. See No. LT-1202/85]